

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON

30.07.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : MA/8/IB/2018

PETITION NUMBER : CP/39/ (IB)/2018

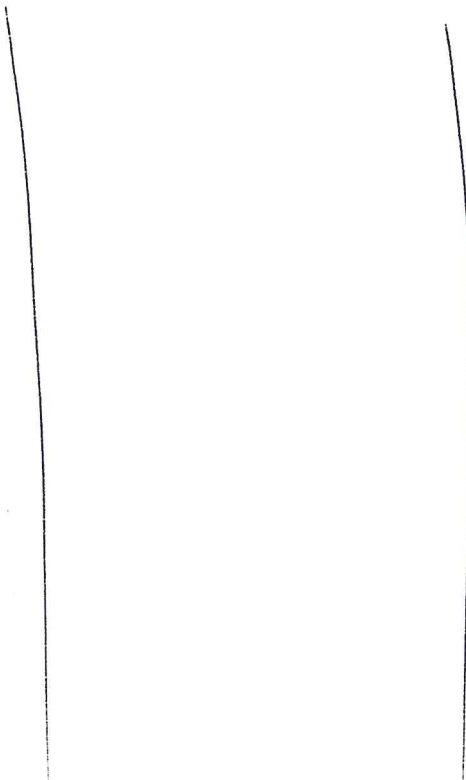
NAME OF THE PETITIONER(S) : VASUDEVAN (IRP)

NAME OF THE RESPONDENT(S) : TIFFINS BARYTES ASBESTOS & PAINTS LTD

UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

- | | | | |
|----|-----------------------|-----------------------------|-----------------------------|
| 1. | GAWITHAM
VENKATESH | Counsel for R3-R5 | V. Gautham |
| 2. | K. MOONESH | Counsel for RP
Applicant | K |
| 3. | VASUDEVAN | RP | <u> </u> |



ORDER

RP along with his Counsel present. Counsel for R3 to R5 present and has filed an affidavit attested by the Notary, Singapore on behalf of R3 to R5. It has been deposited under para '3' of the affidavit that there are no other detail(s)/document(s)/information which are in their possession, except those annexed with the affidavit. The affidavit is taken on record.

The RP has submitted that documents relating to the three properties situated at Kadapa in Andhra Pradesh State may be directed to be provided by the Respondents.

Counsel for the R3 to R5 is directed to obtain the certified copies of all the three documents from the concerned Registrar and hand over the same to the RP.

The RP is directed to send an e-mail giving the details of the documents for which the certified copies are to be obtained by the R3 to R5. Counsel for the R3 to R5 is directed to file an affidavit to the effect that all the three properties are free from encumbrances.

Put up on **08.08.2018 at 10.30 A.M.**


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)